

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 15355 OF 2014

(Application for bail)

IN

CRIMINAL APPEAL NO. 2162 OF 2013

Udham Singh & Anr.

... Appellant(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The Petition for special leave to appeal alongwith application for bail (Crl. M.P. No. 3123 of 2013) was listed before the Hon'ble Court on 17th December, 2013 when the Court was pleased to pass the following order:

**"Leave granted
Hearing expedited."**

The above application for bail (Crl. M.P. No. 3123 of 2013) filed alongwith Special Leave Petition and was listed before the Hon'ble Court on 24th April, 2014 and lastly on 28th April, 2014 when the Court was pleased to pass the following order:

"We have heard the learned counsel appearing for the applicants/appellants. We are not inclined to entertain the prayer for bail at this stage.

The bail application being Crl. M.P. No. 3123 of 2013 is, accordingly, dismissed.

**It would be open to the learned counsel for the appellants to file a fresh application giving details with regard to the changed circumstances and the period undergone by the appellants.
Hearing of the appeal is expedited."**

It is submitted that Counsel for the Appellants has on 31st July, 2014 filed an application for bail which has been registered as Criminal Misc. Petition No. 15355 of 2014.

Cont....2/-

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The application for bail above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 4th day of August, 2014.

COPY TO:

ASSISTANT REGISTRAR

Mr. S. Mehdi Imam, Advocate
Mr. Abhisth Kumar, Advocate

c4/dk

ASSISTANT REGISTRAR